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# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

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	Thiruvananthapuram, Wednesday	1196 മകരം 28 28th Makaram 1196 1942 മാഘം 21 21st Magha 1942	

### കേരള സർക്കാർ നിയമ (നിയമനിർമ്മാണ-ബി) വകുപ്പ്

#### വിജ്ഞാപനം

നമ്പർ 25879/ലെഗ്.ബി1/2019/നിയമം.

തിരുവനന്തപുരം, 2021 ഫെബ്രുവരി 10  
1196 മകരം 28  
1942 മാഘം 21.

2021 ഫെബ്രുവരി 9-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെപ്പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേയ്ക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം,  
അരവിന്ദ ബാബു പി. കെ.,  
നിയമ സെക്രട്ടറി.



GOVERNMENT OF KERALA  
Law (Legislation-B) Department  
NOTIFICATION

No. 25879/Leg.B1/2019/Law.

*Dated, Thiruvananthapuram, 10th February, 2021  
28th Makaram, 1196  
21st Magha, 1942.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2021 (1 of 2021).

By order of the Governor,  
ARAVINTHA BABU P. K.,  
*Law Secretary.*



[Translation in English of “2021-ലെ കേരള ദേവസ്വം റിക്രൂട്ട്മെന്റ് ബോർഡ് (ഭേദഗതി) ഓർഡിനൻസ്” published under the authority of the Governor.]

**ORDINANCE No. 1 OF 2021**

**THE KERALA DEVASWOM RECRUITMENT BOARD (AMENDMENT)  
ORDINANCE, 2021**

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

*AN*

*ORDINANCE*

*further to amend the Kerala Devaswom Recruitment Board Act, 2015.*

*Preamble.*—WHEREAS, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2019 (41 of 2019) was promulgated by the Governor of Kerala on the 21st day of December, 2019;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which convened on the 31st day of December, 2019;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (5 of 2020) was promulgated by the Governor of Kerala on the 14th day of January, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 29th day of January, 2020 and ended on the 12th day of February, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (14 of 2020) was promulgated by the Governor of Kerala on the 17th day of February, 2020;



AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 2nd day of March, 2020 and ended on the 13th day of March, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (19 of 2020) was promulgated by the Governor of Kerala on the 31st day of March, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which convened on the 24th day of August, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (53 of 2020) was promulgated by the Governor of Kerala on the 26th day of September, 2020;

AND WHEREAS, though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 271 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which convened on the 31st day of December, 2020 and also during its session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 11th day of February, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—



1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2021.

(2) It shall be deemed to have come into force on the 21st day of December, 2019.

2. *Act 16 of 2015 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Devaswom Recruitment Board Act, 2015 (16 of 2015) (hereinafter referred to as the principal Act), shall have effect subject to the amendment specified in section 3.

3. *Amendment of Section 5.*—In the principal Act, for sub-section (6) of section 5, the following sub-section shall be substituted, namely:—

“(6) A person appointed as Chairperson or Member is eligible for re-appointment:

Provided that such person shall not be eligible for appointment for more than two terms.”.

4. *Repeal and saving.*—(1) The Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (53 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

ARIF MOHAMMED KHAN,  
GOVERNOR.

